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CENTRAL ADMINISTRATIVE TRIBUNAL,
CALCUTTA BENCH, KOLKATA

O.A. No. 350/00298/2016

Date 31.08.2016

Present : Hon'ble Mr Justice Vishnu Chandra Gupta, Judicial Member
Hon'ble Ms Jaya Das Gupta, Administrative Member

Nilakantha Satpathy,

..... Applicant.

Versus

Union of India (S.E.Railway)

..... Respondents.

For the Applicants : Mr P.K. Chatterjee, Mr a.P.Deb, Counsel

For the Respondents : Mr B.L.Gangopadhyay, Counsel.

ORDER

JUSTICE V.C.GUPTA, JM

Heard learned counsel for the applicant and learned counsel for the respondents.

2. This O.A has been filed seeking the following reliefs :

- "a) Direction upon the respondents authority to pass an order forthwith for stepping up of pay with effect from the date his junior is getting higher pay than the applicant.
- b) Direction upon the respondents authority to issue and release all arrears of pay inclusive of interest after granting stepping up of pay of the applicant at par with his junior with retrospective effect.
- c) Direction upon the respondents authority to fix the pay of the applicant after granting the said stepping up of pay forthwith.

(Signature)

d) Any other order or orders as your Lordships may deem fit and proper by way of moulding the reliefs."

The applicant claims stepping up of his pay and giving equal pay which his juniors are getting. Today Mr B.L.Gangopadhyay, learned counsel for ~~before~~ the respondents placed a letter dated 30.08.2016 which has been issued by the Assistant Personnel Officer-II, South Eastern Railway, Kharagpur intimating therein that benefit of stepping up has already been granted and the pay of the applicant has been equated to those who were junior to him. The aforesaid letter dated 30.08.2016 is extracted herein below

"South Eastern Railway

Office of the
Divl. Railway Manager(P)
Kharagpur

No.SER/P-KGP/565/CC/CAT/CAL/OA-298/16/NKS Dt.

30.08.2016

To
Sri Balai Lal Gangopadhyay
Ld. Railway Advocate
AT CAT/Calcutta.

Dear Sir,

Sub: O.A No.298 of 2016 before the Hon'ble CAT/Calcutta Bench in the matter of Sri Nalikantha Satpathy-Vs-UOI & Ors.

Ref:1) This office letter of even No. Dated 02.06.2016.

2) Your letter dated 01.08.2016.

.....
May kindly refer to the letter at reference (1) above whereby you were intimated the brief facts and the position of this case for submission before the Hon'ble Court at the admission hearing.



Meanwhile, the relief prayed for by this OA, which was under consideration, has been granted by this Office Order No.E/SCH/STEP UP/TGT-PGT/Fixation/16 dated 16.8.2016 whereby his pay has been stepped up at par with his juniors and consequential arrears on difference of pay and allowances will be paid shortly. However the revised pay in 7th CPC with the chain effect of stepping up of pay has been charged through the salary bill of August'2016.

Xerox copy of this office order dated 16.08.2016 and Xerox copy of the salary Pay slip for Aug'2016 (each in four copies) are sent herewith for ready reference.

You are therefore, requested to place the above position before the Hon'ble Tribunal at the next hearing on 31.08.2016 and make a prayer for disposal of this OA in order to safeguard the interest of the Rly. Administration.

Thanking you.

Enclo:-As above.

Yours sincerely,

Sd/-

Asstt. Personnel Officer-II,
For Sr. Divl. Personnel Officer,
S.E.Railway, Kharagpur."

3. In view of the above the reliefs which the applicant has claimed has already been granted to the applicant during pendency of this application. Hence, with the consent of the parties, this application is disposed of as infructuous in view of the order passed by the authorities.

There will be no order as to costs.

(Jaya Das Gupta)
Administrative Member

(Vishnu Chandra Gupta)
Judicial Member

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